

[Shri Raghunath Reddi]

- (ii) Review by the Government on the working of the above company. [*Placed in Library. See No. LT-289/67*].
- (5) (i) A copy of the Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [*Placed in Library. See No. LT-290/67*].
- (6) A copy each of the Annual Reports for the year 1964-65 of the following Development Councils under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—
- (i) Development Council for Heavy Electrical Industries.
- (ii) Development Council for Machine Tools Industry.
- (iii) Development Council for Non-Ferrous Metals Industry.
- (iv) Development Council for Automobiles, Automobile Ancillary Industries Transport Vehicle Industries, Tractors and Earth-Moving Equipments and Internal Combustion Engines.
- (v) Development Council for Inorganic Chemical Industries.
- (vi) Development Council for Textile Machinery Industry.
- (vii) Development Council for Drugs and Pharmaceuticals.
- (viii) Development Council for Art Silk Industry.
- (ix) Development Council for Organic Chemical Industries.
- (x) Development Council for Woollen Industry.
- (xi) Development Council for Paper, Pulp and Allied Industries.
- (xii) Development Council for Sugar Industry.
- (xiii) Development Council for Oils, Detergents and Paints.
- (xiv) Development Council for Instruments, Bicycles and Sewing Machines.
- (xv) Development Council for Glass and Ceramics.
- (xvi) Development Council for I.C. Engines Power Driven Pumps Air Compressors and Fans and Blowers.
- (xvii) Development Council for Light Electrical Industries.
- (xviii) Development Council for Leather and Leather goods.
- (xix) Development Council for Food Processing Industries. [*Placed in the Library. See No. LT-291/67*].
- (7) A copy of Interim Report to Planning Commission on Industrial Planning and Licensing Policy by Dr. R. K. Hazari, [*Placed in the Library. See No. LT 293/67*].

REPORT OF NEYVELI LIGNITE CORPORATION, ETC.

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sothi) (On behalf of Dr. M. Chenna Reddy): I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the Neyveli Lignite Corporation Limited,

Nayvell, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-292/67.]
- (2) (i) A copy of the Annual Report of the National Mineral Development Corporation Limited, New Delhi, for the year 1955-56, along with the Audited Account; and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in the Library. See No. LT-186/67.]
- (3) (i) A copy of the Annual Report of the Manganese Ore (India) Limited Nagpur, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company [Placed in the Library. See No. LT-187/67.]

REPORT OF S.T.C. AND EXPORT OF RUBBER BELTING (INSPECTION) RULES

The Deputy Minister in the Ministry of Commerce (Shri Bhanu Prasad) (On behalf of Shri Dinesh Singh):

I beg to lay on the Table—

- (1) (i) A copy of the Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation. [Placed in the Library. See No. LT-294/67.]
- (2) A copy of the Export of Rubber Belting (Inspection) Rules, 1966, published in Notification No. S.O. 848 in Gazette of India dated the 13th March, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in the Library. See No. LT-295/67.]

TERRITORIAL ARMY (FIRST AMENDMENT) RULES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh) (On behalf of Shri Balli Ram Bhagat): I beg to lay on the Table a copy of the Territorial Army (First Amendment) Rules, 1967, published in Notification No. S.R.O. 92 in Gazette of India dated the 18th March, 1967, issued under section 14 of the Territorial Army Act, 1948. [Placed in the Library. See No. LT-296/67.]

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES ETC.

Dr. Ram Subhag Singh (On behalf of Shri I. K. Gujral): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertak-